

**Central Administrative Tribunal
Principal Bench**

OA-4135/2017

New Delhi, this the 07th day of December, 2017

Hon'ble Mrs. Jasmine Ahmed, Member (J)

Hon'ble Mr. Uday Kumar Varma, Member (A)

1. Naveen, age- 23 years,
S/o Sh. Sat Narain,
R/o H.No. 69, Gali No-1,
Nai Basti, Bankner,
Narela, Delhi-40.
2. Ankit Rajain, age-26 years,
s/o Sh. Hasbir Rajain,
R/o VPO-Dhaur, Tehsil-Beri,
District-Jhajjar,
Haryana, PIN-124201.
3. Sumit Kumar, age-27 years,
s/o Sh. Manoj Kumar,
village- Badkhalsa,
PO-Rai,
District & Tehsil-Sonepat,
Haryana – 131029.
4. Sanjay age-27 years,
s/o Puttu Verma,
r/o A-7/37, Sector-17,
Rohini, Delhi – 110089.
5. Amit Kumar, age - 26 years,
s/o Sh. Om Prakash,
R/o-BF-9, Madangir,
New Delhi-62.
6. Abhijeet Ranjan, age- 25 years,
s/o Sh. V.N. Ram,
R/o Qtr-712, Sector-4,
R.K. Puram, New Delhi-22.
7. Niraj Kumar, Age-20 years,
S/o Sh. Arjun Prasad,

R/o Village & PO Gheghat,
 PS- Muffasil (Chadra),
 District-Chapra (Saran),
 Ward-02, PIN-841301.

8. Jitendra Kumar, Age-30 yrs.,
 s/o Sh. Sharwan Kumar,
 Vill-Soima, PO-Baharawan,
 PS-Barh,
 District-Patna (Bihar).
9. Dayanand Paswan Age-32 years,
 s/o Sh. Yogendra Paswan,
 R/o Vill- & PO-Dayalpur,
 District-Vaishali.
10. Aman Kumar, age-29 years,
 s/o Sh. Bhola Das,
 R/o-Village Bichali Malahi,
 Near Midle School, Barh,
 PO-Barh, District-PATNA (Bihar).
11. John Soren, age-22 years,
 s/o Sh. Gopal Soren,
 vill-Hensalbil, PO-Potka,
 East-Singhbhum,
 Jharkhand-831002. ... Applicants

(through Sh. Sachin Chauhan)

Versus

1. Union of India,
 Through its Secretary,
 Department of Personnel & Training,
 Ministry of Personnel, Public Grievance & Pension,
 North Block, New Delhi.
2. Staff Selection Commission,
 Through its Chairman (Headquarter),
 Block No. 12, CGO Complex,
 Lodhi Road, New Delhi.
3. Staff Selection Commission (Northern Region),
 Through its Regional Director,
 Block No. 12, CGO Complex,

Lodhi Road, New Delhi. ... Respondents
(through Sh. Shlok Chandra with Sh. Ritesh Kumar Sharma
for R. No. 1-3.)

ORDER(ORAL)

Hon'ble Mrs. Jasmine Ahmed, Member (J)

It is perused from the order sheet dated 24.11.2017 that a direction was given to the learned counsel for respondents representing respondent nos. 1-3 to produce before this court the answer sheets of the applicants herein. On the directions of this Tribunal dated 24.11.2017, the respondents have produced before this court the answer sheets of the applicants in a sealed cover. On perusal of the answer sheets, we find that the contention of the learned counsel for the applicants is correct that the applicants herein have forgotten to mention the language of the exam and their copies have not been evaluated by the respondents. In this regard, judgment of Hon'ble High Court is there wherein it has already been settled that on the issue of not mentioning of language, the applicants should not be debarred from evaluation of their answer sheets and if they are found otherwise eligible, they should be allowed to appear in the next tier examination and other processes.

2. Accordingly, the respondents are directed to evaluate the answer sheets of the applicants herein. If they are found eligible then the respondents shall allow them to appear in tier 3 of the examination. OA is accordingly disposed of.

Order **Dasti.** Answer sheets handed over by the learned counsel for the respondents are given back to him.

(Uday Kumar Varma)
Member (A)

(Jasmine Ahmed)
Member (J)

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